

M/s. Eastern Agency Syndicate

*621. **Shri U. M. Trivedi:**
Shri Mohammed Koya:
Shri Priya Gupta:
Shri Dinen Bhattacharya:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that M/s Eastern Agency Syndicate, Kanpur has not paid income tax along with other taxes since long;

(b) whether it is also a fact that this firm carries on business or trade under the various captions having the same proprietorship or directorship;

(c) if so, the steps taken to assess and realize the taxes from the firm; and

(d) whether Government have allowed exemption to carry on business under various names and under what names?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) M/s. Eastern Agency Syndicate is being duly assessed to Income-tax. Except for income-tax of Rs. 1760 for the Assessment Year 1966-67, no other direct taxes are outstanding.

(b) So far as the Government is aware M/s. Eastern Agency Syndicate is a proprietary concern having only one branch viz. M/s. Eastern Traders, at Kanpur.

(c) The firm has been regularly assessed to income-tax and appropriate steps have been and are being taken to realize the tax demands so far assessed.

(d) No exemption has been allowed by the Government, as no permission from the Government is necessary under the Income-tax Act to carry on business under various names.

Inclusion of Pasi Tribe in Lists of Scheduled Castes and Scheduled Tribes

*622. **Dr. M. S. Aney:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the people belonging to the Scheduled Castes and Scheduled Tribes, known as Pasi Tribe, are included in the lists of Scheduled Castes and Scheduled Tribes throughout the country, while those residing in the Vidarbha and Marathwada Divisions of Maharashtra have not been included in the lists published by the Government of Maharashtra;

(b) whether Government propose to issue instructions to the State Government for specifying the Tribes to be deemed under Article 342 (1) and (2) as Scheduled Tribes; and

(c) whether Government also propose to introduce necessary Legislation in this behalf?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):

(a) The Pasi community is included as a Scheduled Caste in Bihar, Orissa, Punjab, Rajasthan, Haryana, Uttar Pradesh, West Bengal, Delhi and Himachal Pradesh and in parts of Gujarat, Maharashtra, Madhya Pradesh and Mysore.

(b) and (c). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

Seizure of Hundies in Calcutta

*623. **Shri S. M. Banerjee:**
Shri Yashpal Singh:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Uttiya:
Shri Kishen Pattnayak:
Shri Madhu Limaye:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 111 on the 28th